

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**OA No 27 OF 2024
IN
OA NO 722 OF 2023(PB)**

IN THE MATTER OF:

Suo Moto case based on the news item appeared in the Hindu Bureau dated 18.11.,2023 titled "illegal sand mining in Godavari River poses a threat to Sir Arthur Cotton Barrage, alleges Bf P Andhra President D.Purandeshwari"

..... Applicant

Vs

The Chairman, State Environment Impact Assessment Authority, Andhra Pradesh
And others

.....Respondents

REPORT FILED BY THE SEIAA RESPONDENT NO 1

DATE- 02.05.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**Original Application No. 27 of 2024(SZ)
Earlier O.A. No. 722/2023 (PB)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in The Hindu Dt.
18.11.2023 titled **"Illegal sand mining in
Godavari river poses a threat to Sir
Arthur Cotton Barrage, alleges BJP
Andhra President D. Purandeshwari"**

VERSUS

The Chairman
State Environmental Impact Assessment Authority
Andhra Pradesh
Vijayawada and Ors.

... Respondents

INDEX

Sl.No.	Description of the Document	Page No.
1.	SEIAA, A.P Report on Hon'ble NGT (SZ), Chennai in O.A.No.27 of 2024.	1 - 4
2.	The Hon'ble NGT (SZ), Chennai order dated 22.03.2024.	5 - 6

It is certified that all the documents contained in the above annexure are true copies.

Date: 30-04-2024


**Member Secretary
SEIAA, AP**

Report of SEIAA, A.P submitted in compliance to the Hon'ble NGT (SZ) order dated
22.03.2024 in O.A.No. 27 of 2024.

It is to submit that the Hon'ble NGT(SZ), Chennai, has taken O.A.No.27 of 2024 on its own motion SUO MOTU based on the News item in the Hindu dated 18.11.2023 titled " Illegal sand mining in Godavri river poses a threat to Sir Arthur Cotton Barrage alleges BJP Andhra President D. Purandeswari."

After hearing the case the Hon'ble NGT, vide order dated 22.03.2024 issued directions as follows:

"3. Let the SEIAA – Andhra Pradesh furnish the particulars regarding the category under which the Environmental Clearance was issued and whether the operations are only manual or with machinery."

In this regard, it is to submit that, earlier in obedience to the Hon'ble NGT(SZ), Chennai order dated 23.03.2023 in O.A.No.152 of 2021, O.A.No.187 of 2021, O.A.No.53 of 2022 the State Level Environment Impact Assessment Authority (SEIAA), A.P issued directions dt.24.04.2023 to M/s. Jai Prakash Power Ventures Limited and Director of Mines & Geology, Ibrahimpatnam, Vijayawada to stop all Semi-Mechanized sand mining operations (110 sand reaches) in the State of Andhra Pradesh immediately. After the issue of directions dt.24.04.2023 to M/s. Jai Prakash Power Ventures Limited and Director of Mines & Geology, the SEIAA has not issued any EC orders to sand reach till January 2024.

Subsequently, the Department of Mines and Geology, Govt. of A.P has submitted Environmental Clearance (EC) applications to SEIAA, A,P for manual method of sand mining including the sand reaches in East Godavari district. The EC applications of East Godavari district were placed in 239th State Level Expert Appraisal Committee (SEAC, A.P) meeting held on 25.01.2024 and the committee Sought Additional Documents. Accordingly, the project proponent submitted the documents and the SEAC, A.P in its meeting held on 26.02.2024 re-examined the proposals and recommended to issue Environmental Clearance under B2 category with manual method of mining for one-year period with certain conditions.

Subsequently, the SEIAA in its meeting held on 06.03.2024 examined the proposal and the recommendations of SEAC and **issued ECs for sand reaches (16 sand reaches in East Godavari district) under B2 category with manual method of mining** with a valid period of 1 year. List of ECs granted in East Godavari district are enclosed.

Vijayawada,
dt:30.04.2024


Member Secretary,
SEIAA, A.P.

Member Secretary
SEIAA, AP

S.No	Project Description	Category	Method of Mining
1	4.20 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Kumaradevam-II (2022-13) Sand Reach Kumaradevam Village, Kovvuru Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452160/2023	B2	Manual
2	4.98 Ha Ordinary Sand Mine proposed in the name of Teeparru (2023-2) Sand Reach Teeparru Village, Peravali Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452161/2023	B2	Manual
3	4.93 Ha Ordinary Sand Mine proposed in the name of, A.P., Pandalaparru Sand Reach Pandalaparru Village, Nidadavolu Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452417/2023	B2	Manual
4	4.53 Ha Ordinary Sand Mine proposed in the name of Teeparru(2023-3) Sand Reach Teeparru Village, Peravali Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452163/2023	B2	Manual
5	4.98 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Jeedigunta (2022-13) Sand Reach Jeedigunta Village, Nidadavole Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452166/2023	B2	Manual
6	4.62 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, Kumaradevam (2023-II) Sand Reach Kumaradevam Village, Kovvuru Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452168/2023	B2	Manual
7	4.94 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Kakraparru-1 Sand Reach Kakraparru Village, Pervali Mandal, East Godavari District,	B2	Manual

	Andhra Pradesh SIA/AP/MIN/452170/2023		
8	4.94 Ha Ordinary Sand Mine proposed in the name of Subrahmanyam Mannem, A.P., Mukkamala-2 Sand Reach Mukkamala Village, Peravali Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452175/2023	B2	Manual
9	4.90 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Chidipi (2023-I) Sand Reach Chidipi Village, Kovvuru Mandal, East Godavari District, Andhra Pradesh (SIA/AP/MIN/452234/2023)	B2	Manual
10	4.83 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, Vangalapudi (2022-I) Sand Reach Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh (SIA/AP/MIN/452238/2023)	B2	Manual
11	4.52 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, Mulakallanka – Katavaram (2022-9) Sand Reach Mulakallanka Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452239/2023	B2	Manual
12	4.98 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Malleswaram Sand Reach Malleswaram Village, Peravali Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452162/2023	B2	Manual
13	4.80 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, A.P., Kumaradevam-I (2023-1) Sand Reach Kumaradevam Village, Kovvuru Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452418/2023	B2	Manual

14	4.90 Ha Ordinary Sand Mine proposed in the name of Subrahmanyam Mannem, Pendyala Kanuru (2023-2) Sand Reach Pendyala - Kanuru Village, Peravali Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452420/2023	B2	Manual
15	4.59 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, Vangalapudi (2022-2) Sand Reach Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452422/2023	B2	Manual
16	4.57 Ha Ordinary Sand Mine proposed in the name of SUBRAHMANYAM MANNEM, Vemagiri-Kadiyapulanka (2022-1) Sand Reach Vemagiri-Kadiyapulanka Village, Kadiyam Mandal, East Godavari District, Andhra Pradesh SIA/AP/MIN/452421/2023	B2	Manual

Vijayawada,
dt:30.04.2024


Member Secretary,
SEIAA, A.P.

Member Secretary
SEIAA, AP

Item No.04:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.27 of 2024 (SZ)

Earlier O.A. No. 722/2023 (PB)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu Dt.
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Godavari river poses a threat to Sir
Arthur Cotton Barrage, alleges BJP
Andhra President D. Purandeshwari*"

The Chairman
State Environmental Impact Assessment Authority
Andhra Pradesh
Vijayawada and Ors.



...Respondent(s)

Date of hearing: 22.03.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

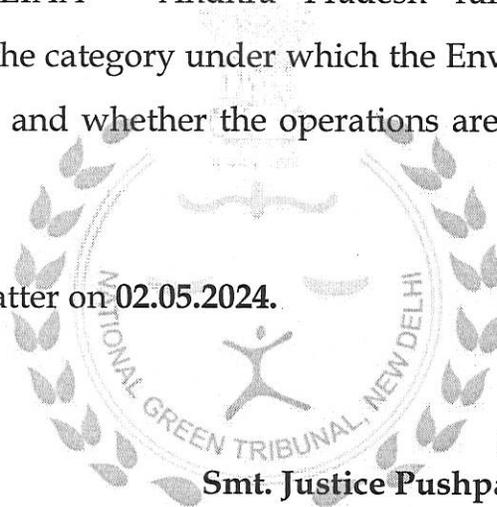
HON'BLE Dr. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R4 to R9.
Mrs. N. Nathami for R2.

ORDER

1. As the SEIAA - Andhra Pradesh is a necessary party to this proceeding, we Suo Motu implead them as additional Respondent No.9.
2. Let notice be issued to the newly added Respondent No.9 through the Tribunal. Mrs. Madhuri Donti Reddy, the learned counsel accepts notice on behalf of Respondent No.9.
3. Let the SEIAA - Andhra Pradesh furnish the particulars regarding the category under which the Environmental Clearance was issued and whether the operations are only manual or with machinery.
4. Post the matter on **02.05.2024**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Arun Kumar Verma, EM

O.A. No.27/2024 (SZ),
22nd March, 2024. Mn.